

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 748 OF 2016 IN
APPEAL NO. 342 OF 2016 &
IA NOS. 749, 750 AND 751 OF 2016**

Dated: 23rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Tata Teleservices (Maharashtra) Ltd. ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Shailesh K. Kapoor
Mr. Tushar Bhardwaj
Ms. Suruchi Thapar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D. V. Raghu Vamsy for R.1

Mr. Samir Malik
Mr. Varun Agarwal for R.2

ORDER

**IA NO. 748 OF 2016
(Appl. for urgent listing)**

The appeal is listed today for admission. Therefore, this application has become infructuous. Application is disposed of as such.

APPEAL NO. 342 OF 2016

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2. **Admit.**

IA NO. 750 OF 2016
(Appl. for stay)

We have heard learned counsel for the parties. Looking into the controversy involved, we list this application for hearing on 21.02.2017.

Mr. Varun Agarwal, learned counsel appearing for Respondent No.2 makes a statement that without prejudice to the rights and contentions of Respondent No.2, Respondent No.2 shall raise bills. However, no coercive steps will be taken till 21.02.2017. We accept this statement.

List this application for hearing on **21.02.2017.**

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson